Department of Trade and Taxes Government of NCT of Delhi

Form DVAT 21
[See Rule 34]

Delhi Value Added Tax Refund Claim Form

1. Registration No./TIN																	
2. Full Name of Dealer																	
3. Dealer's address	Building Name/ Number																
4. Tax refund claimed (attach	supporting	g doc	cume	ents)					Rs								
5. Ground for claiming refu (provide reasons in detail, if required)		litior	nal s	shee	ts												
6. Tax Period in which refu	nd claime	ed			Fre	om				/				/			
]	Day	у		Μ	ont	h		Y	ear	
			,	Го													
7. Details of Bank Account																	
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i) Bank Account No.																	
ii) Bank Account Type																	
ii) Bank Account Type iii) Operated in the name of																	
ii) Bank Account Typeiii) Operated in the name ofiv) Name & Address of Bar																	
ii) Bank Account Type iii) Operated in the name of		<u> </u>															
ii) Bank Account Typeiii) Operated in the name ofiv) Name & Address of Bar	hereinabo conceale gnatory	ove i ed the	erefi			rrec											lare
 ii) Bank Account Type iii) Operated in the name of iv) Name & Address of Bar v) MICR No. 6. Verification I/We	hereinabo conceale gnatory	ove i ed the	erefi			rrec											

Instructions for filling Refund Form (DVAT-21)

1. Please fill only those claims for refund of tax, penalty or interest due under the Act which have not already been claimed in the return.

2. Please attach a certified copy of judgment or order in case the refund arises out of a judgment of a Court or an order of any authority under the Act.

Substituted vide notification no. F.3(22)/Fin.(T&E)/2006-07/dsfte/344-353 dated 07.09.2006 w.e.f. 07.09.2006.